

ernment on the working of the *Cement Research Institute of India*, New Delhi, for the year 1978-79.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library. See No. LT-1804/81].

MR. CHAIRMAN: Shri Shivraj V. Patil.

SHRI C. K. JAFFAR SHARIEF: rose

MR. CHAIRMAN: He is authorised.

DR. SUBRAMANIAM SWAMY (Bombay North-East): But why him?

MR. CHAIRMAN: Responsibility is joint.

REVIEWS AND ANNUAL REPORTS OF PRAGA TOOLS LTD., SECUNDERABAD AND BHARAT ELECTRONICS LTD., BANGLORE FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): On behalf of Shri Shivraj V. Patil, I beg to lay on the Table a copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1979-80.

(ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1805/81.]

(2) (i) Statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1979-80.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1806/81.]

MR. CHAIRMAN: Shri Buta Singh.

SHRI INDRAJIT GUPTA (Basirhat): He has not authorised anybody.

MR. CHAIRMAN: Yes, Mr. Bhishma Narain Singhji.

AGREEMENT EXECUTED WITH PUNJAB GOVERNMENT UNDER THE NATIONAL HIGHWAY ACT, 1956

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): On behalf of Shri Buta Singh, I beg to lay on the Table under section 10 of the National Highway Act, 1956, a copy of the Agreement (Hindi and English versions) executed with the Government of Punjab on the 23rd August, 1980 under section 8 of the said Act. [Placed in Library. See No. LT-1807/81.]

SHRI INDRAJIT GUPTA: An after-thought. He never authorises you.

REVIEWS AND ANNUAL REPORTS OF SEMICONDUCTOR COMPLEX LTD., S.A.S. NAGAR PUNJAB AND INDIAN RARE EARTHS LTD., BOMBAY FOR 1979-80

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab), for the year 1979-80.

(ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1808/81].

(2) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1809/81].

ACTION TAKEN ON RECOMMENDATIONS ETC. OF THE SIXTY-FIFTH SESSION, 1979 OF THE INTERNATIONAL LABOUR CONFERENCE AND ANNUAL REPORT AND ACCOUNTS OF EMPLOYEES' STATE INSURANCE CORPORATION, NEW DELHI FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table:—

(1) A statement (Hindi and English version) on the action taken or proposed to be taken on the conventions and Recommendations adopted at the Sixty-fifth Session of the International Labour Conference held at Geneva in June, 1979. [Placed in Library. See No. LT-1810/81].

(2) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—

(i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1979-80.

(ii) Audited Accounts of the Employees' State Insurance Corporation, New Delhi, for the year

1979-80 together with the Audit Report thereon. [Placed in Library. See No. LT-1811/81].

NOTIFICATIONS UNDER DELHI POLICE ACT, 1978 AND ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of Shri P. Venkatasubbiah, I beg to lay on the Table:—

(1) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—

(i) The Delhi Control of Blastings in Public Places Regulations, 1980, published in Notification No. 3652/Spl. Cell, PHQ in Delhi Gazette dated the 10th December, 1980.

(ii) Notification No. F. 10/5/79-Home(P)/Estt. published in Gazette of India dated the 17th December, 1980 containing the details of rules and orders which shall also apply to all Subordinates, Civilian and Class IV employees of the Delhi Police.

(iii) The Delhi Police (Promotion and Confirmation) Rules, 1980, published in Notification No. F. 10/52/80-Home(P)/Estt. Vol. III in Delhi Gazette dated the 29th December, 1980.

(iv) The Delhi Control of Erection of Exhibition of Advertising Devices Regulations, 1980, published in Notification No. 5207/Spl. Cell in Delhi Gazette dated the 29th December, 1980.

(v) The Regulations for Licensing and controlling places of public amusement (other than Cinemas) and performances for public amusement, 1980, published in Notification No. 4935/Spl. Cell in